

ITEM NO.26

COURT NO.14

SECTION II

**S U P R E M E C O U R T O F I N D I A**  
**RECORD OF PROCEEDINGS**

Petition(s) for Special Leave to Appeal (CrI.) No(s). 8831/2021

(Arising out of impugned final judgment and order dated 06-04-2021 in CRLA No. 2868/1983 passed by the High Court Of Judicature At Allahabad)

KUDUSH

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

( IA No. 72521/2021 - EXEMPTION FROM FILING AFFIDAVIT  
 IA No. 72517/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED  
 JUDGMENT  
 IA No. 147530/2021 - EXEMPTION FROM FILING O.T.  
 IA No. 72519/2021 - EXEMPTION FROM FILING O.T.  
 IA No. 72514/2021 - PERMISSION TO FILE ADDITIONAL  
 DOCUMENTS/FACTS/ANNEXURES)

WITH

Diary No(s). 23745/2021 (II)

Date : 12-08-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI  
 HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

For Petitioner(s) Ms. Vibha Datta Makhija, Sr. Adv.  
 Mr. Shariq Ahmed, Adv.  
 Mr. Tariq Ahmed, Adv.  
 Ms. Baani Khanna, Adv.  
 Mr. Praveen Gaur, Adv.  
 Mr. Karan Mangain, Adv.  
 Ms. Sampriti Baksi, Adv.  
 Mr. Sunil Kumar Verma, AOR

Mr. Salman Khurshid, Sr. Adv.  
 Mr. Aadil Singh Boparai, Adv.  
 Mr. Arpit Shukla, AOR  
 Mr. Aman Khullar, Adv.  
 Mr. Tushar Agarwal, Adv.

For Respondent(s) Mr. Vinod Diwakar, AAG  
 Mr. Shashank Shekhar Singh, AOR  
 Mr. B.N. Dubey, Adv.  
 Mr. Ankit Gambhir, Adv.

**UPON hearing the counsel the Court made the following  
O R D E R**

**Post these matters on 02.09.2022.**

**(Geeta Ahuja)  
Assistant Registrar-cum-PS**

**(Anju Kapoor)  
Court Master**